

FIR No. 643/2020

PS : Wazirabad

State Vs Jitin

U/s 323/447/354/354A/354B/379/506/509/34 IPC

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

IO/SI Ranjana through VC.

Ld. Counsel for accused through VC.

This is an application for grant of anticipatory bail under Section 438 Cr. P.C., for accused Jitin.

Ld. Counsel for accused submits that the anticipatory bail is pending before the Hon'ble High Court of Delhi and same is fixed for 05.08.2021. In view of the submissions, the application be put up for consideration on 07.08.2021. IO is bound down for NDOH.

Interim order, if any, to continue till NDOH.

Order be uploaded on the Website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

Bail application no.840  
FIR No. 643/2020,  
PS : Wazirabad,  
State Vs Rajiv Kumar  
U/s 323/447/354/354A/354B/379/506/509/34 IPC  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

IO/SI Ranjana through VC.

Ld. Counsel for accused through VC.

This is an application for grant of anticipatory bail under Section 438 Cr. P.C., for accused Jitin.

Ld. Counsel for accused submits that the anticipatory bail is pending before the Hon'ble High Court of Delhi and same is fixed for 05.08.2021. In view of the submissions, the application be put up for consideration on 07.08.2021. IO is bound down for NDOH.

Interim order, if any, to continue till NDOH.

Order be uploaded on the Website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 643/2020

PS : Wazirabad,

State Vs Gyanender Singh

U/s 323/447/354/354A/354B/379/506/509/34 IPC

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

IO/SI Ranjana through VC.

Ld. Counsel for accused through VC.

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Ld. Counsel for accused submits that the anticipatory bail is pending before the Hon'ble High Court of Delhi and same is fixed for 05.08.2021. In view of the submissions, the application be put up for consideration on 07.08.2021. IO is bound down for NDOH.

Interim order, if any, to continue till NDOH.

Order be uploaded on the Website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

Bail Application No.2041/2021

FIR No. 51/21

PS : Civil Line

State Vs. Hari Om Diwakar

U/s 498-A/406 IPC

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

Sh. Gaurav Bhardwaj, Ld. Counsel for complainant.

Sh.V.K. Singh, Ld. Counsel for accused.

Since the Court concerned in seisin of the matter, be put up before the concerned Court on 24.05.2021.

Copy of the order be uploaded on the website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

Bail application no. 979/21  
FIR No. 02/21  
PS : Crime Branch  
State Vs. Sandeep Kumar Sood  
U/s 420/468/471/506/120B/34 IPC  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K. P. Singh, Ld. Additional PP for the State through VC.

Sh. Jitender Singh Sirohi, Ld. Counsel for accused Sandeep through VC.

On the previous date of hearing TCR was to be called a day prior to the NDOH. However, TCR has not been placed on record. Ld. Counsel for accused submits that since last two dates of hearing application could not be heard as TCR has not been called from the Court concerned. Under these circumstances, let TCR be requisitioned from the Court concerned for NDOH. IO/SHO to remain present on NDOH.

Be listed for consideration on aforesaid application on 24.05.2021.

Order be uploaded on the Website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

Bail application No. 1129/21

FIR No. 137/21

PS : Subzi Mandi

State Vs Bablu @ Gajvir @ Narender @ Deepak @ Babloo @  
Naveen S/o Late Nathu Ram @ Kallu Ram @ Durga Prasad

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U/s 379/114IPC & 75 JJ Act

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

This is an application under Section 439 Cr.P.C., on behalf of accused Bablu @ narender for grant of regular bail.

Pr. : Sh. K.P.Singh, Ld. Additional PP for the State through VC.

IO/ASI Harish through VC.

Sh. P.K. Garg, Ld. Counsel for accused through VC.

Ld. Counsel for accused submits that earlier TCR was called for today. Ld. Counsel for the accused further submits that accused is in J/C since 27.02.2021.

Ld. Additional PP for the State submits that accused is habitual offender and as per the previous involvement report filed by the IO, accused has involved in more than 50 cases.

Bail application No. 1129/21

FIR No. 137/21

PS : Subzi Mandi

State Vs Bablu @ Gajvir @ Narender @ Deepak @ Babloo @  
Naveen S/o Late Nathu Ram @ Kallu Ram @ Durga Prasad

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Per contra, Ld. Counsel for accused submits that out of the 50 cases only two cases are pending. However, Ld. Counsel has not submitted any documents qua status of the remaining cases. Under these circumstances, considering the previous involvement of the accused in number of cases, I find no ground for grant bail at this stage, Hence, bail application is hereby dismissed.

With the above observations, application stands disposed of.

Copy of the order be uploaded on the Court Website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

BA No. 2253  
FIR No. 129/21  
PS : Kashmere Gate  
State Vs Jaan Nishar @ Akhtar  
U/s 392/411/34 IPC  
Page 1 of 3

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

This is an application under Section 439 Cr. P.C., for grant of bail of accused Jaan Nishar @ Akhtar

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

Sh.Suraj Prakash, Ld. Counsel for accused-applicant through VC.

Ld. Counsel for accused has submitted that first bail application, moved before the Court of Ld. MM was dismissed on 21.04.2021. Ld. Counsel for accused further submitted that on 30.04.2021 the chargesheet has been filed before the Court and now chargesheet has been filed and therefore there is no requirement of the accused any further.

Per contra, Ld. Additional PP for the State has opposed the bail application as per law. Ld. Additional PP has submitted that



BA No. 2253  
FIR No. 129/21  
PS : Kashmere Gate  
State Vs Jaan Nishar @ Akhtar  
U/s 392/411/34 IPC  
Page 2 of 3

accused may not be granted bail until the complainant has examined. The complainant may be influenced if the accused is granted bail.

Record perused. Submissions heard.

Perusal of the reply of the would reveal that chargesheet has been submitted in the trial Court on 30.04.2021. Further, case property has been recovered from the accused and the accused has been identified by the complainant, and was arrested at the instance of complainant. Investigation is completed. Accused has been in J/C since 25.03.2021. The Court is of the considered view that no purpose would be served to keep the liberty of the accused at peril during investigation or trial, if he can be procured to face trial. Thus, the accused is admitted on bail on furnishing bail bond and surety bond of Rs.20,000/- with one surety like amount to the satisfaction of Ld. CMM/Ld.ACMM/ Ld.Link MM/ Ld.Duty MM as the case may be, subject to the condition :

1. He shall not leave the Country without permission of the Court.
2. He shall not visit the place of complainant or the witnesses

BA No. 2253  
FIR No. 129/21  
PS : Kashmere Gate  
State Vs Jaan Nishar @ Akhtar  
U/s 392/411/34 IPC  
Page 3 of 3

in any manner during investigation or trial and shall not try to temper the evidence or hamper the trial or investigation, in any manner.

3. He shall furnish his present and permanent with supporting documents alongwith affidavit/undertaking to inform any change without of delay to the IO or to the Court as the case may be.

4.He shall join the investigation and attend the trial without any single default.

Any observations and expressions in this order shall not tantamount to any adverse influence on the merits of the case.

With these conditions bail bond moved under Section 439 Cr. P.C., for grant of regular bail to accused Jaan Nishar @ Akhtar stands disposed of.

**(Arul Varma)**  
ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

BA No. 1116

FIR No. 20/17

PS : EOW

State Vs Rahul Jaiswal

Under Sections 417/320/468/471/120B IPC, 66 IT Act 63 CR Act  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

Second bail application for grant of bail under Section 439 of Cr.P.C., on behalf of accused namely Rahul Jaiswal.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

Sh. Arif Liyakat, Ld. Counsel for accused through VC.

Perusal of record would show that vide order dated 23.04.2021, part arguments on the application has been addressed in the Court Ms. Neelofer Abdia Praveen, Special Judge, NDPS, ASJ (Central). In view the same, be put up for consideration on the said application before the Court concerned on 04.06.2021.

Copy of the order be uploaded on the Court website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

BA No. 2242  
FIR No. 96/21  
PS : Kotwali  
State Vs Jugraj Singh  
U/s 147/148/308 IPC  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

Sh. Pramjeet Singh, Ld. Counsel for accused/applicant.

A request has been filed by the Inspector Pankaj Arora seeking more time to file reply on the interim bail moved on behalf of accused Jugraj Singh. Be awaited for reply.

Re-list on 29.05.2021.

Copy of order be uploaded on the Court Website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

Bail application No. 2313  
FIR No. 303/2020  
PS : Chandni Mahal  
State Vs. Ritu Khurana @ Payal  
Under Sections 420/468/471/120B/34 IPC

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

Sh. Pradeep Kumar, Ld. Counsel for applicant/accused through VC.

No reply has been received from IO. Let notice be issued to the IO to file reply on 27.05.2021.

Copy of the order be uploaded on the Court Website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

BA 1271/21

FIR No. 0193/2018

PS : EOW

State Vs. Anuj Jaipuria

Under Sections 420/467/468/471/120B IPC

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

This is an application under Section 439 Cr.P.C., moved on behalf of the applicant/accused Anuj Jaipuria.

Pr. : Ld. Additional PP for the State through VC.

IO SI Bharat Bhusan through VC.

Sh. Mohit Batra, Ld. Counsel for accused/applicant through VC.

Reply of the bail application has been filed by IO SI Bharat Bhusan. IO is directed to furnish the copy of the same to Ld. Counsel for accused.

Put up for arguments on 27.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

Bail application no. 1241/21

FIR No. 105/21

PS : I P Estate

State Vs Balam Singh

Under Sections 419/420/468/471/188/269/120B/34 IPC & Section 3 of Epidemic Disease Act & Section 51 (b) of Disaster Management Act

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

Sh. Vinod Kumar, Ld. Counsel for accused through VC.

At request, re-list on 19.05.2021. In case, the IO files further reply, the same shall be supplied in advance to the Ld. Counsel for accused.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

Bail application no. 1274/21  
FIR No. 62/21  
PS : Nabi Karim  
State Vs. Titu @ Jatin S/o Sh. Madan Lal  
Under Sections 356/379/34 IPC

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

IO/SI Ravi through VC.

Sh. P.K. Garg,Ld. Counsel for accused through VC.

IO seeks some time to file further reply containing statement of the complainant.

Be put for arguments on 21.05.2021.

Copy of order be uploaded on the Website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021



FIR No. 455/2014

PS : Kotwali

State Vs. Dalip Kumar Sahi

Under Sections 394/398/302/34 IPC & 25/27 Arms Act

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

SI Ram Chander on behalf of IO Inspector Jagdish Singh through VC.

Sh. Sangram Singh, Ld. Counsel for accused/applicant.

Vide order dated 10.05.2021, notice was issued to SHO PS Kotwali to file previous involvement of the applicant/accused. In response thereto, SCRB has been placed on record. Further, notice was also sent to Jail Superintendent to furnish nominal roll as well as Jail Conduct of the applicant/accused. The said roll and Jail conduct report has not been furnished by Jail Superintendent. Accordingly, issue notices to Jail Superintendent to furnish the same on **19.05.2021**. Copy of this order be sent to Jail Superintendent alongwith notice. Let copy of reply be given to counsel for accused.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 113/2018  
PS : Pahar Ganj  
State Vs Ritesh @ Kapil

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

IO ASI Harpal Singh through VC.

Sh. Kaushal Thakur, Ld. Counsel for accused/applicant through VC.

Copy of the reply to the application for bail has been placed on record. Let copy of the order be given to counsel for accused.

At request, be put up before the Concerned Court for arguments on 19.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 75/2017  
PS : Darya Ganj  
State Vs Chiraguddin  
Under Sections 302 IPC.  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

None for applicant.

Put up for appearance/further proceedings on 20.05.2021.

Copy of order be uploaded on the website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

Interim bail of Chiranguddin

FIR No. 75/2017

PS : Darya Ganj

State Vs Chiranguddin

Under Sections 302 IPC.

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

None for applicant.

Put up for appearance/further proceedings on 20.05.2021.

Copy of order be uploaded on the website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,

Electricity Court No.02, Central

Tis Hazari/Delhi/17.05.2021

Interim Bail of Rahim @ Naim @ Langra  
FIR No. 161/2020  
PS : Kashmere Gate  
State Vs Rahim @ Naim @ Langra

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P.Singh, Ld. Additional PP for the State through VC.

Mr. A.A Qureshi, Ld. Counsel for the applicant through VC.

Reply filed by the IO. Copy of the same supplied to Ld. Counsel for accused/applicant.

Issue notice to the Jail Superintendent concerned to file status report regarding medical status of the accused, specially the condition of his right leg.

Copy of this order be tagged with the notice to the Concerned Jail Superintendent.

Put up on 20.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 455/2014

PS : Kotwali

State Vs. Karan Valecha etc

Under Sections 394/398/302/34 IPC & 25/27/29/54/59 Arms Act  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh.P.K. Garg, Ld. Additional PP for the State through VC.

Sh. Akshat Chachal, Ld. Counsel for accused/applicant.

Ld. Counsel for applicant/accused submits that applicant does not want to pursue the present application. In view of his submissions, present application is dismissed as withdrawn.

Copy of this order be uploaded on the Website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 460/20

State Vs. Chailu Singh

PS : Karol Bagh

Under Sections 392/394/395/411/412/34 IPC

PS Karol Bagh

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

Sh. Aditya Malik, Ld. Counsel for accused.

At request, list for arguments on 29.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

BA No. 889/2021  
FIR No. 19/21  
PS : I P Estate  
State Vs Navdeep Singh

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

Sh. Inderjeet Singh, Ld. Counsel for accused through VC.

At request, list on 31.05.2021.

Interim order, if any, to continue till NDOH.

Order be uploaded on the Website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021



FIR No. 558/2020

PS : Burari

State Vs. Karamveer Singh

Under Section 376 IPC & Section 6 POCSO Act

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

This is an application under Section 439 Cr.P.C., received on behalf of accused Karamveer for grant of Parrol Bail.

Pr. : Ld. Additional PP for the State through VC.

Sh. Yugal Kishor Mishra, Ld. Counsel for accused through VC.

Let notice to the application be sent to the IO/SHO concerned to file the reply on NDOH.

At request, list on 22.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 641/2020  
PS : Wajirabad  
State Vs Rajiv Kumar  
Under Section 384/34 IPC

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

Sh. Vishal Soni, Ld. Counsel for accused/applicant through VC.

At request, list before the concerned Court on 04.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 641/2020  
PS : Wajirabad  
State Vs Sunil  
Under Section 384/34 IPC

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

Sh. Vishal Soni, Ld. Counsel for accused/applicant through VC.

At request, list before the concerned Court on 04.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 23/2020

PS : Civil Lines

State Vs Prem Chand @ Sonu

Under Sections 376/506 IPC & 6/21 POCSO Act

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

Ms. Prabha Mishra, Ld. Counsel for accused/applicant through VC.

At request, re-list before the concerned Court on 07.06.2021.

Copy of order be uploaded on the website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 181/2020  
PS : DBG Road  
State Vs Irfan  
Under Sections 307/323/34 IPC  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

Surety Ms. Rani Khan and Ld.counsel Sh. Prasana, through VC.

Verification report received from PS. Report perused. In view of the report, bail bonds furnished by the accused is accepted. Original FDR be retained on record. Release warrants be issued accordingly as per rules.

Bail bonds alongwith the relevant record be sent to Court Concerned for 04.06.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 178/21

PS : Wazirabad

State Vs Vakil Ahmad & Ors.

Under Sections 3(1)(r) 3(1) (s)

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

None for applicant.

Perusal of record would reveal that on previous date of hearing none has appeared for applicant. In view of the same, present application is dismissed in default.

Copy be uploaded on the Court Website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 19/2020  
PS : Daryaganj  
State Vs Wasim  
Under Sections 392/397/34 IPC

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

None for applicant.

Perusal of record would reveal that on previous date of hearing none has appeared for applicant. In view of the same, present application is dismissed in default.

Copy be uploaded on the Court Website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

Bail application no. 960/21  
FIR No. 546/2020  
PS : Wazirabad  
State Vs. Rachna  
Under Sections 498-A/406/34 IPC  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

None for applicant.

Perusal of previous order dated 26.04.2021 reveals that, it was submitted by both the parties that settlement are in progress. In view of the same, issue notice to parties for 24.05.2021. It is hereby ordered that interim order, if any, shall be continued till NDOH.

Re-list on 24.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021



Bail application no. 2048/21  
FIR No. 546/2020  
PS : Wazirabad  
State Vs. Lalit Kumar  
Under Sections 498-A/406/34 IPC  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

None for applicant.

Perusal of previous order dated 26.04.2021 reveals that, it was submitted by both the parties that settlement are in progress. In view of the same, issue notice to parties for 24.05.2021. It is hereby ordered that interim order, if any, shall be continued till NDOH.

Re-list on 24.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

Bail application no. 960/21  
FIR No. 546/2020  
PS : Wazirabad  
State Vs. Rachna  
Under Sections 498-A/406/34 IPC  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

None for applicant.

Perusal of previous order dated 26.04.2021 reveals that, it was submitted by both the parties that settlement are in progress. In view of the same, issue notice to parties for 24.05.2021. It is hereby ordered that interim order, if any, shall be continued till NDOH.

Re-list on 24.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

Bail application no. 963/21  
FIR No. 546/2020  
PS : Wazirabad  
State Vs. Pooja  
Under Sections 498-A/406/34 IPC  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

None for applicant.

Perusal of previous order dated 26.04.2021 reveals that, it was submitted by both the parties that settlement are in progress. In view of the same, issue notice to parties for 24.05.2021. It is hereby ordered that interim order, if any, shall be continued till NDOH.

Re-list on 24.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

Bail application no. 962/21  
FIR No. 546/2020  
PS : Wazirabad  
State Vs. Tale Singh  
Under Sections 498-A/406/34 IPC  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

None for applicant.

Perusal of previous order dated 26.04.2021 reveals that, it was submitted by both the parties that settlement are in progress. In view of the same, issue notice to parties for 24.05.2021. It is hereby ordered that interim order, if any, shall be continued till NDOH.

Re-list on 24.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

Bail application no. 959/21  
FIR No. 546/2020  
PS : Wazirabad  
State Vs. Kushma  
Under Sections 498-A/406/34 IPC  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

None for applicant.

Perusal of previous order dated 26.04.2021 reveals that, it was submitted by both the parties that settlement are in progress. In view of the same, issue notice to parties for 24.05.2021. It is hereby ordered that interim order, if any, shall be continued till NDOH.

Re-list on 24.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

BA No. 2241  
FIR No. 88/2020  
PS : Kashmere Gate  
State Vs Shahrukh Chaudhary  
Under Section 411 IPC

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

None for applicant.

Reply of IO received.

Put up for appearance /arguments on application on 31.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

BA No. 2267  
FIR No. 263/2006  
PS : Kotwali  
State Vs Ahmed Raja @ Javed @ Anwar  
Under Sections 395/412/120B IPC

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

Pr. : Ld. Additional PP for the State through VC.

None for applicant.

Reply received from IO SI Ramesh Chand, PS Kotwali.

Put up for appearance/arguments on the application/further proceedings on 31.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No.368/2020  
PS : Timarpur  
State Vs Mohd. Haider  
Under Sections 20/25/29 NDPS Act  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

Pr. : Ld. Additional PP for the State through VC.

Ld. Counsel for applicant through VC with surety Ayyub.

Bail bond furnished. IO/SHO to verify the address of the accused as well as surety for 24/05/2021.

**(Arul Varma)**  
ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021



FIR No.62/2014

PS : Lahori Gate

State Vs Nitin Kashyap

Under Sections 354A/354D/506 IPC & 10 & 12 POCSO Act

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

Pr. : Ld. Additional PP for the State through VC.

Ld. Counsel for applicant through VC with surety Ayyub.

Bail bond furnished. IO/SHO to verify the address of the accused as well as surety for 19/05/2021 at 2:00 p.m.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

Bail Order No. 1268/21  
FIR No. 720/2020  
PS : Burari  
State Vs. Pankaj  
Under Sections 452/323/341/34 IPC  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

This is an application under Section 439 Cr.P.C., for grant of bail on behalf of the accused/applicant Pankaj.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

Sh. Narender Kumar, Ld. Counsel for applicant through VC.

Ld. Counsel for the applicant submits that he wants to withdraw the present application with liberty to file the fresh application. In view of request of Ld. Counsel for applicant, present application is dismissed as withdrawn with liberty to applicant to move fresh application.

Copy of the order be uploaded on the Website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 190/2013  
PS : Rajender Nagar  
State Vs Deepak  
**Bail bond of Bunty**  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

Pr. : Ld. Additional PP for the State through VC.

None for applicant.

Issue fresh notice to IO/SHO concerned to file further report regarding verification of surety documents.

List on 20.05.2021.

**(Arul Varma)**  
ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 130/2019  
PS : Chandni Mahal  
State Vs Imran  
PS Chandni Mahal

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

None for applicant.

List for appearance/further proceedings on 20.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No.

PS :

State Vs

Under Sections

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

None for applicant.

List for appearance/further proceedings on 20.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 18/2020  
PS : Kashmere Gate  
State Vs Mainuddin  
Under Sections 376/506 IPC  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

Sh. Mohan Kaushik, Ld. Counsel for accused through VC.

Issue notice to the concerned Jail Superintendent to file status report in respect of medical condition of the accused alongwith details of the treatment given to him on NDOH.

Re-list for arguments on 20.05.2021.

Copy of this order be sent to the notice to the Jail Superintendent.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 68/21  
PS : Hauz Qazi  
State Vs Devdas @ Dev  
Under Sections 308/323/506/34 IPC

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

Sh. Anil Kumar, Ld. Counsel for accused through VC.

Reply to the application has been received from PS.

At request, list on 21.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

Bail application no. 1227/21  
FIR No. 345/20  
PS : Prasad Nagar  
State Vs Kamalnain Singh @ Hanny  
Under Section 392/397/411/34 IPC.  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Ld. Additional PP for the State through VC.

None for applicant.

Put up for appearance/arguments on 31.05.2021. IO to remain present through VC on NDOH.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021



FIR No. 251/2019  
PS : Sarai Rohilla  
State Vs Babloo  
Interim Bail of Babloo  
Under Sections.....  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

Pr. : Ld. Additional PP for the State through VC.

Sh. Kamal Sharma, Ld. Counsel for accused through VC.

Reply not received. Issue notice to IO to reply particularly regarding previous involvement as well as conviction report, if any of other criminal case by the NDOH.

At request, list on 19.05.2021.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 52/21  
CIS No. 5565/21  
PS : Nabi Karim  
State Vs. Govind Singh  
Under Sections 376/506/201 IPC

17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

Sh. Azhar Qayum, Ld .counsel for applicant/accused through VC.

Ms. Laxmi, Advocate, DCW alongwith complainant through VC.

Since the matter has already been heard by Sh.Satish Kumar, Ld. ASJ, Central, Tis Hazari, Delhi. Be put up before the concerned Court on 29.05.2021.

**(Arul Varma)**  
ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021

FIR No. 208/20  
PS : Hauz Qazi  
State Vs Vijay  
Bail bond verification  
17.05.2021

Vide order No.765/30457-537/S.V/DHJS/Gaz/2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQ), Delhi, the undersigned has been authorized to dispose of bail/urgent Criminal applications pertaining to the police station and Investigating agencies of Central District during summer vacation i.e., 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**More than 80 matters are listed for hearing.**

Pr. : Sh. K.P. Singh, Ld. Additional PP for the State through VC.

Ld. Counsel for accused/applicant with surety Md. Jayad through VC.

Address verification report received. Report perused. As per reply, the surety had left the address given in the bail bond. In view of the same, applicant is at liberty to move fresh bail bond.

List on 19.05.2021.

Copy of this order be uploaded on the Court website.

**(Arul Varma)**

ASJ/Vacation Judge/Special Judge,  
Electricity Court No.02, Central  
Tis Hazari/Delhi/17.05.2021



Bail Application No. 2195/21  
FIR No. Not Known  
P.S. Gulabi Bagh  
U/s 33/38 Delhi Excise Act  
State Vs. Babby

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

IO/SI Rahul Malik through VC.

Sh. Nitin Kumar, Ld. Counsel for the applicant through VC.

Ld. Counsel for the applicant / accused has submitted that police officials are visiting the house of the applicant and he has an apprehension that the applicant may be falsely implicated in a case. Per contra Ld. Addl. PP for the State has objected to the maintainability of the present application and has invited the court's attention to the reply of the IO. Copy of the same be supplied to the Ld. Counsel for the applicant.

Submissions heard.

A perusal of reply of IO reveals that the accused is wife of the BC of the area of P.S. Gulabi Bagh, however, no FIR has been recently registered against the said BC of the area or against the wife.

Under these circumstances it is clear that there is no imminent threat of arrest or registration of the FIR against the applicant. Accordingly the present anticipatory bail application is hereby dismissed.

Order be uploaded on the website.

(ARUL VARMA)  
ASJ/Vacation Judge/Special Judge,  
Electricity Court No. 02, Central,  
Tis Hazari / Delhi / 17.05.2021

17.05.2021

Bail Application No. 2196/21  
FIR No. Not Known  
P.S. Gulabi Bagh  
U/s Not Known  
State Vs. Sanjeev

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

IO/SI Rahul Malik through VC.

Ld. Addl. PP for the State has objected to the maintainability of the present application and has invited the court's attention to the reply of the IO. Copy of the same be supplied to the Ld. Counsel for the applicant.

Submissions heard.

A perusal of reply of IO reveals that the applicant is BC of the area of P.S. Gulabi Bagh, however, no FIR has been recently registered against the applicant.

Under these circumstances it is clear that there is no imminent threat of arrest or registration of the FIR against the applicant. Accordingly the present anticipatory bail application is hereby dismissed.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

17.05.2021

Bail Application No. 979/21  
FIR No. 02/2021  
P.S. Crime Branch  
U/s 420/468/471/506/120B/34 IPC  
State Vs. Muddasir Habib

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Ashutosh Kumar, Ld. Counsel for the applicant through VC.

None for the IO through VC.

Despite specific directions neither IO nor SHO has appeared before the court through VC nor has placed any reply to the application of the accused. Accordingly copy of this order and previous order sheet dated 03.05.2021 be sent to SHO concerned for filing reply will before the NDOH. Further, IO/SHO shall supply copy of the reply well in advance to the Ld. Counsel for accused.

Since the court concerned is in the seisin of the matter, be put up before the concerned court for 24.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

CNR No. DLCT01-005330-2021  
FIR No. 328/19  
P.S. Crime Branch  
U/s 406/419/420/467/468/471/120B/34 IPC  
State Vs. Dinesh Chandra Ramola

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Devender N. Grover, Ld. Counsel for applicant through VC.

Sh. Raghav Narayan, Ld. Counsel for complainant through VC.

None for the IO through VC.

Perusal of record reveals that the matter has been put up for clarification, if any / orders today.

Since the court concerned is in seisin of the matter, be listed before the court concerned on 25.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**



CNR No. DLCT01-006088-0021  
Bail Application No. 1036/21  
FIR No. 149/2021  
P.S. Roop Nagar  
U/s 323/341/354/354-B/308/509/34 IPC  
State Vs. Hansraj Gupta

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Anand Verdhan Maitrey, Ld. Counsel for applicant through VC.

Ms. Aadya Mishra, Ld. Counsel for complainant through VC.

Since the court concerned is in seisin of the matter, be listed before the court concerned on 24.05.2021.

Order be uploaded on the website.

(ARUL VARMA)  
ASJ/Vacation Judge/Special Judge,  
Electricity Court No. 02, Central,  
Tis Hazari / Delhi / 17.05.2021

Bail Application No. 1094/21  
FIR No. 149/2021  
P.S. Roop Nagar  
U/s 323/341/354/354-B/308/509/34 IPC  
State Vs. Amit Gupta

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Anand Verdhan Maitrey, Ld. Counsel for applicant through VC.

Ms. Aadya Mishra, Ld. Counsel for complainant through VC.

Since the court concerned is in seisin of the matter, be listed before the court concerned on 24.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

FIR No. 101/2021  
P.S. Timarpur  
U/s 33/38 Delhi Excise Act  
State Vs. Avaneesh Kumar

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. J.A. Chaudhary, Ld. Counsel for applicant through VC.

IO/ASI Raj Kumar from P.S. Timarpur through VC.

Arguments heard on the anticipatory bail application u/s 438 Cr.P.C. filed by the applicant / accused Avaneesh Kumar.

Ld. Counsel for applicant / accused has submitted that he has not been named in the FIR and further accused is merely a driver and had no knowledge of the fact that illegal liquor was present in the car. Ld. Counsel has further submitted that co-accused has already been granted bail in the matter.

Per-contra Ld. Addl. PP for the State alongwith IO have opposed the application. It has been submitted that accused has not been joining investigation.

At this juncture Ld. Counsel for the accused has submitted that he did not receive the notice thereof, and that the accused is willing to join the investigation as and when required by the IO.

Uner these circumstances the application is kept pending with the directions that the IO shall not arrest the accused till NDOH.

*Contd.....*

-2-

Put up on 25.05.2021.

Till then the IO shall desist from taking coercive steps of arrest of the applicant.

Applicant shall join the investigation as and when required by the IO.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

17.05.2021

FIR No. 463/20  
P.S. Timarpur  
U/s 307/34 IPC & 27 Arms Act  
State Vs. Sumit @ Kallu

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Virender Singh, Ld. Counsel for applicant through VC.

IO/SI Ashok Kumar, P.S. Timarpur through VC.

Reply of interim bail application has been placed on record.

Copy of the same be supplied to the Ld. Counsel for accused.

At request of Ld. Counsel for accused be listed with regular bail application on 19.05.2021.

TCR be called a day prior to the NDOH.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

17.05.2021

Bail Application No. 2269  
FIR No. 44/2021  
P.S. Chandni Mahal  
U/s 392/411 IPC  
State Vs. Kasif Khan

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.  
Sh. R.K. Singh, Ld. Counsel for applicant through VC.  
IO/SI Ram Niwas through VC.

Reply has been filed by the IO. Copy of the same be supplied to the Ld. Counsel for accused.

Ld. Counsel for applicant has submitted that the false case case has been foisted against the applicant as the complainant was known to the applicant and according to Ld. Counsel for accused, unknown person cannot be guilty of robbery of phone of acquaintance / friend. Ld. Counsel for applicant has further submitted that even though as per the status report filed by the IO, the accused has been involved in 17 cases, the accused is either been discharged or acquitted in a majority of them.

Ld. Counsel submits that he would be filing the relevant bail orders / discharge orders to substantiate his claim.

Put up for filing the same on 29.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

17.05.2021

Bail Application No. 2277  
FIR No. 77/2021  
P.S. Sadar Bazar  
U/s 302/452/311 IPC  
State Vs. Pooja

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Sunil Tiwari, Ld. Counsel for applicant through VC.

Ms. Mohd. Iliyas, Ld. Counsel for complainant through VC.

SI Jitender Joshi on behalf of IO through VC.

Put up on 29.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

Bail Application No. 2312  
FIR No. 345/2021  
P.S. Kotwali  
U/s 420/188 IPC R/w 3 E.D. Act  
State Vs. Amit Sharma

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Amit Sharma, Sh. Ghanshyam Yadav and Sh. Parveen Malik  
Ld. Counsel for applicant through VC.

IO / SI Ram Chander through VC.

Part arguments heard.

The IO is directed to file further reply with an advance copy to  
Ld. Counsel for accused.

Put up for arguments on 18.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**



CNR No. DLCT01-006694-2021  
Bail Application No. 1204/21  
FIR No. 223/2021  
P.S. Sarai Rohilla  
U/s 420/269/188/34/120B IPC  
S. 3 of Epidemic Disease Act, 1897  
S. (3) (7) of Essential Commodities Act, 1955  
State Vs. Himanshu Khurana

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Varun Dev Mishra, Ld. Counsel for applicant through VC.

At request of Ld. Counsel for applicant put up on 19.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

CNR No. DLCT01-006830-2021  
Bail Application No. 1217/21  
FIR No. 223/2021  
P.S. Sarai Rohilla  
U/s 420/269/188/34/120B IPC  
S. 3 of Epidemic Disease Act, 1897  
S. (3) (7) of Essential Commodities Act, 1955  
State Vs. Ayush Handa

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Sanya Kapur Wadhwa, Ld Counsel for applicant through VC.

At request of Ld. Counsel for applicant put up on 19.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

CNR No. DLCT01-006734-2021  
Bail Application No. 1223  
FIR No. 223/2021  
P.S. Sarai Rohilla  
U/s 420/269/188/34/120B IPC  
S. 3 of Epidemic Disease Act, 1897  
S. (3) (7) of Essential Commodities Act, 1955  
State Vs. Himanshu Handa

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Sanya Kapur Wadhwa, Ld Counsel for applicant through VC.

At request of Ld. Counsel for applicant put up on 19.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

17.05.2021

Bail Application No. 1096  
FIR No. 201/2018  
P.S. EOW  
U/s 419/420/467/471/478 IPC  
State Vs. Manoj Kumar

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Rakesh Kumar Sharma, Ld. Counsel for applicant through VC.

IO / Inspector Dharmender through VC.

A perusal of record reveals that vide order dated 22.04.2021 Ld. PO, after hearing arguments in part had sought reply.

It has been submitted by the IO that reply to the bail application has already been placed on record and the same was sent via e-mail.

Put up for further hearing of bail application on 04.06.2021.

TCR be called a day prior before the NDOH.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

Bail Application No. 1167/21  
FIR No. 302/20  
P.S. Sadar Bazar  
State Vs. Abhishek @ Holdy

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Ms. Karuna Sharma, Ld. Counsel for applicant through VC.

IO / ASI Ashok Kumar through VC.

Ld. Addl. PP for the State has submitted that he has not received the copy of the reply.

Under these circumstances staff is directed to send reply to the Ld. Addl. PP for the State before hand.

Re-list for arguments on 21.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

Bail Application No. 2228/21  
FIR No. 302/20  
P.S. Sadar Bazar  
State Vs. Beenu @ Vinay @ Pop

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Ms. Karuna Sharma, Ld. Counsel for applicant through VC.

IO / ASI Ashok Kumar through VC.

Ld. Addl. PP for the State has submitted that he has not received the copy of the reply.

Under these circumstances staff is directed to send reply to the Ld. Addl. PP for the State before hand.

Re-list for arguments on 21.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

Bail Applicant No. 1272/21  
FIR No. 307/2020  
P.S. DBG Road  
U/s 392/394/395/412/34 IPC  
State Vs. Chanderkant @ Sonu

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Lokesh Ahlawat, Ld. Counsel for applicant through VC.

IO / SI Manoj Kumar through VC.

Ld. Counsel for accused has firstly submitted that the present case has been falsely foisted upon the accused persons and case of 392/394/395/412/34 IPC is not made out. He submits that prima facie only a case u/s 411 IPC is made out. Ld. Counsel for accused has further submitted that a persual of FIR reveals that the employees of complainant Manik Mittal namely Rajesh and Dinesh were struck by one motor cycle at a round about and the boys on the said motor cycle snatched their bag containing jewellery items. Ld. Counsel has submitted that no TIP has been conducted. Further, all recoveries have been effected. He further submits that the charge sheet has already been filed and thus accused is entitled for bail.

Per contra Ld. Addl. PP for the State has fairly conceded that a persual of the FIR does not reveal the commission of all the offences as invoked by the IO.

Submissions heard.

*Contd.....*

A perusal of record specially FIR reveals that while Rajesh and Dinesh were travelling on the motorcycle, another motorcycle banged them and the said motorcycle had only 2 persons riding on it. Thus only two persons were named at the first instance. Further accused has been in J/C since 07.01.2021 and charge sheet has already been filed in the court of Ld. CMM on 07.04.2021. Under these circumstances this court deems it fit to grant bail to the accused.

Thus, the accused is admitted on bail on furnishing bail bond and surety bond of Rs.20,000/- with one surety like amount to the satisfaction of Ld. CMM/Ld.ACMM/ Ld.Link MM/ Ld.Duty MM as the case may be, subject to the condition:-

1. He shall not leave the Country without permission of the Court.
2. He shall not visit the place of complainant or the witnesses in any manner during investigation or trial and shall not try to temper the evidence or hamper the trial or investigation, in any manner.
3. He shall furnish his present and permanent with supporting documents alongwith affidavit/undertaking to inform any change without of delay to the IO or to the Court as the case may be.
4. He shall join the investigation and attend the trial without any single default.

It is pertinent to note that any observations and expressions in this order shall not have any bearing on the merits of the case.

With these conditions bail bond moved under Section 439 Cr. P.C., for grant of regular bail to accused Chanderkant @ Sonu stands disposed off.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**



Bail Application No. 1230/21  
FIR No. 30/21  
P.S. Hauz Qazi  
U/s 420/406/120B IPC,  
Section 20/21/25 of Indian Telegraph Act, 1855  
& 65 of Information Technology Act  
State Vs. Imran Khan

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Mohd. Saleem, Ld. Counsel for applicant through VC.

IO / SI Kamlesh Kumar through VC

1. Vide this Order, I shall dispose off the Interim Bail application filed on behalf of the accused as per criteria setout by High Powered Committee.
2. Ld Counsel for the applicant / accused submitted that the accused falls under the category as mentioned by High Powered Committee vide its minutes of meetings dated 04.05.2021. Ld. Counsel has submitted that accused has been in J/C since 06.02.2021 and that sections invoked against the accused are not punishable for a period of more than 7 years. Submission has been conceded to by the IO.
3. Before adjudicating upon the bail application, it would be pertinent to make a reference to Suo Motu Petition (Civil) No. 1/2020 dated 23.03.2020 titled ***In Re: Contagion of COVID -19***, wherein, in order to decongest prisons, the Hon'ble SC ordained the constitution of High Powered Committees in each State.

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4. It is further apposite to mention that on 23.03.2020 itself, in case titled **Shobha Gupta &Ors. Vs. Union Of India &Ors W.P.(C) No.2945 of 2020** decided on 23.03.2020 by the Hon'ble High Court of Delhi, it was decided that Prisoners can be released on "interim bail", The criteria adopted were:-

- a. Under trial prisoner is the first time offender;
- b. Under trial prisoner has been arrested or is facing trial for offence punishable upto 7 years;
- c. Case is triable by Magistrate and
- d. Under trial prisoner is in custody for last 3 months or more;
- e. Under Trial Prisoner undergoing Civil imprisonment

5. The High Powered Committee (HPC), in terms of the mandate of the Hon'ble SC, issued a slew of directions, contained in Minutes Of Meetings held on various dates.

6. Vide Minutes of Meeting dated **04.05.2021**, the HPC identified class / category of persons who may be released on interim bail for a period of 90 days, for decongestion of jails, to inmates fulfilling the following criteria:-

- (i) **Inmates** undergoing **Civil Imprisonment**;
- (ii) **Under trial prisoners (UTPs)** who are facing trial in a case which prescribes a maximum sentence of **7 years** or less wherein he / she is in custody for a period of **15 days or more**;
- (iii) **Under trial prisoners (UTPs) / Remand Prisoners** (with respect to whom, charge sheets are yet to be filed), who are in custody for **15 days or more**, facing trial in a case which prescribes a maximum sentence of **7 years or less**;
- (iv) Under trial prisoners (UTPs), who are **senior citizens more than 60 years of age** and are in custody for **three months or**

*Contd.....*

**more**, facing trial in a case which prescribes a maximum sentence of **10 years or less**;

(v) Under trial prisoners (UTPs), who are **less than 60 years of age** and are in custody for **six months or more**, facing trial in case which prescribes a maximum sentence of **10 years or less**; subject to the condition that he should not be involved in any other case which prescribes punishment of more than 7 years;

(vi) Under trial prisoners (UTPs), who are suffering from **HIV, Cancer, Chronic Kidney Dysfunction (UTPs requiring Dialysis), Hepatitis B or C, Asthma and TB** and are in custody, facing trial in a case which prescribes a maximum sentence of **10 years or less** and are not involved in multiple cases;

(vii) Under trial prisoners (UTPs) who are suffering from **HIV, Cancer, Chronic Kidney Dysfunction (UTPs requiring Dialysis), Hepatitis B or C, Asthma and TB** and are in custody for a period of **three months or more** and facing trial in a case which prescribes punishment of 10 years **upto life imprisonment** and are not involved in multiple cases.

(viii) Under trial prisoners (UTPs) facing trial for offence **under Section 394 IPC** and are **in jail for more than six months** with no involvement in **any other case**;

(ix) Under trial prisoners (UTPs) facing trial in a case **under Section 307 IPC** and are **in jail for more than six months**; *subject to the condition that he should not be involved in any other case which prescribes punishment of more than 7 years*;

(x) Under trial prisoners (UTPs) (*who are related as spouse of the*

*Contd.....*

*deceased*) facing trial for a case under Section 304B IPC and are in jail for **more than one year with no involvement in any other case**;

(xi) Under trial prisoners (UTPs) (*who are related as father-in-law, mother-in-law, brothers-in-law, sisters-in-law of the deceased*) facing trial for offence under **Section 304B IPC** and are in jail for **more than six months with no involvement in any other case**;

7. Vide the above minutes, it was also decided that the following categories of inmates, even if falling in the above criteria, should not be considered:-

(a) All inmates who are undergoing trial for intermediary/ large quantity recovery under NDPS Act ;

(b) Those under trial prisoners who are facing trial under Section 4 & 6 of POCSO Act;

(c) Those under trial prisoners who are facing trial for offences under section 376, 376A, 376B, 376C, 376D and 376E and Acid Attack;

(d) Those UTPs who are foreign nationals ;

(e) And those under trial prisoners who are facing trial under Prevention of Corruption Act (PCAct) / PMLA, MCOCA ; and

(f) Cases investigated by CBI/ED/NIA/Special Cell of Delhi Police, Crime Branch, SFIO, Terror related Cases, Riot cases, cases under Anti-National Activities and Unlawful Activities (Prevention) Act etc.

8. Apart from the above six categories, Committee resolved to exclude those UTPs who after having availed the benefit of the criteria adopted in the earlier meetings, had committed fresh crimes while on interim bail. Thus,

*Contd.....*

following seventh and eighth category is also included in the exclusion clause.

(vii) Those Under Trial Prisoners who are now in custody for an offence committed by him during the period of interim bail granted to him on the basis of criteria adopted by High Powered Committee in its earlier meetings;

(viii) Those Under Trial Prisoners who were granted interim bail on the basis of criteria adopted by High Powered Committee in its earlier meetings but failed to surrender in terms of the surrender order and are now in custody, only on execution of non-bailable warrant against him / them.

9. It has been submitted by Ld Counsel for the accused that the accused was arrested on 06.02.2021, and has spent more than three months in custody, and is squarely covered by the criteria laid down by the High Powered Committee vide its minutes of meeting mentioned above.

10. Since the accused fulfils the criteria laid down above, he is hereby granted interim bail of 90 days and released on bail on personal bond for the sum of Rs. 20,000/- to the satisfaction of the Jail Superintendent.

11. Copy of this order be sent to concerned Jail Superintendent for necessary action via official email ID. The order be also uploaded on the District Courts website forthwith.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

17.05.2021

Bail Application No. 814/21  
FIR No. 30/21  
P.S. Hauz Qazi  
U/s 420/120B IPC &  
Section 04/20/21/25 of Indian Telegraph Act  
State Vs. Imran Khan

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Mohd. Saleem, Ld. Counsel for applicant through VC.

IO / SI Kamlesh Kumar through VC.

Ld. Counsel for accused seeks permission to withdraw the present bail application. Permitted.

The present bail application stands dismissed as withdrawn.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

17.05.2021

M. CrI. No. 193/2021  
FIR No. 30/21  
P.S. Hauz Qazi  
State Vs. Imran Khan

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Mohd. Saleem, Ld. Counsel for applicant through VC.

IO / SI Kamlesh Kumar through VC.

Ld. Counsel for accused seeks permission to withdraw the present bail application. Permitted.

The present bail application stands dismissed as withdrawn.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

Bail Application No. 1273/21  
FIR No. 139/14  
P.S. Hauz Qazi  
U/s 392/34 IPC  
State Vs. Bharat @ Mirchi

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.  
Sh. P.K. Garg, Ld. Counsel for applicant through VC.  
IO / HC Sunil Kumar through VC.

1. Vide this Order, I shall dispose off the Interim Bail application filed on behalf of the accused as per criteria setout by High Powered Committee.
2. Ld. Counsel for accused has submitted that accused be granted bail as he falls under the criteria recommended by the Hight Powered Committee vide minutes of meeting dated 04.05.2021. Ld. Counsel has pointed out the clause 5 thereof.
3. Before adjudicating upon the bail application, it would be pertinent to make a reference to Suo Motu Petition (Civil) No. 1/2020 dated 23.03.2020 titled ***In Re: Contagion of COVID -19***, wherein, in order to decongest prisons, the Hon'ble SC ordained the constitution of High Powered Committees in each State.
4. It is further apposite to mention that on 23.03.2020 itself, in case titled ***Shobha Gupta &Ors. Vs. Union Of India &Ors W.P.(C) No.2945 of 2020*** decided on 23.03.2020 by the Hon'ble High Court of Delhi, it was decided that Prisoners can be released on "interim bail", The criteria adopted were:-

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- a. Under trial prisoner is the first time offender;
  - b. Under trial prisoner has been arrested or is facing trial for offence punishable upto 7 years;
  - c. Case is triable by Magistrate and
  - d. Under trial prisoner is in custody for last 3 months or more;
  - e. Under Trial Prisoner undergoing Civil imprisonment
5. The High Powered Committee (HPC), in terms of the mandate of the Hon'ble SC, issued a slew of directions, contained in Minutes Of Meetings held on various dates.
6. Vide Minutes of Meeting dated **04.05.2021**, the HPC identified class / category of persons who may be released on interim bail for a period of 90 days, for decongestion of jails, to inmates fulfilling the following criteria:-
- (i) **Inmates** undergoing **Civil Imprisonment**;
  - (ii) **Under trial prisoners (UTPs)** who are facing trial in a case which prescribes a maximum sentence of **7 years** or less wherein he / she is in custody for a period of **15 days or more**;
  - (iii) **Under trial prisoners (UTPs) / Remand Prisoners** (with respect to whom, charge sheets are yet to be filed), who are in custody for **15 days or more**, facing trial in a case which prescribes a maximum sentence of **7 years or less**;
  - (iv) Under trial prisoners (UTPs), who are **senior citizens more than 60 years of age** and are in custody for **three months or more**, facing trial in a case which prescribes a maximum sentence of **10 years of less**;
  - (v) Under trial prisoners (UTPs), who are **less than 60 years of age** and are in custody for **six months or more**, facing trial in case

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which prescribes a maximum sentence of **10 years or less**; subject to the condition that he should not be involved in any other case which prescribes punishment of more than 7 years;

(vi) Under trial prisoners (UTPs), who are suffering from **HIV, Cancer, Chronic Kidney Dysfunction (UTPs requiring Dialysis), Hepatitis B or C, Asthma and TB** and are in custody, facing trial in a case which prescribes a maximum sentence of **10 years or less** and are not involved in multiple cases;

(vii) Under trial prisoners (UTPs) who are suffering from **HIV, Cancer, Chronic Kidney Dysfunction (UTPs requiring Dialysis), Hepatitis B or C, Asthma and TB** and are in custody for a period of **three months or more** and facing trial in a case which prescribes punishment of 10 years **upto life imprisonment** and are not involved in multiple cases.

(viii) Under trial prisoners (UTPs) facing trial for offence **under Section 394 IPC** and are **in jail for more than six months** with no involvement in **any other case**;

(ix) Under trial prisoners (UTPs) facing trial in a case **under Section 307 IPC and are in jail for more than six months**; *subject to the condition that he should not be involved in any other case which prescribes punishment of more than 7 years*;

(x) Under trial prisoners (UTPs) (*who are related as spouse of the deceased*) facing trial for a case under Section 304B IPC and are in jail for **more than one year** with **no involvement in any other case**;

(xi) Under trial prisoners (UTPs) (*who are related as father-in-law, mother-in-law, brothers-in-law, sisters-in-law of the deceased*) facing

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trial for offence under **Section 304B IPC** and are in jail for **more than six months with no involvement in any other case;**

7. Vide the above minutes, it was also decided that the following categories of inmates, even if falling in the above criteria, should not be considered:-

- (a) All inmates who are undergoing trial for intermediary/ large quantity recovery under NDPS Act ;
- (b) Those under trial prisoners who are facing trial under Section 4 & 6 of POCSO Act;
- (c) Those under trial prisoners who are facing trial for offences under section 376, 376A, 376B, 376C, 376D and 376E and Acid Attack;
- (d) Those UTPs who are foreign nationals ;
- (e) And those under trial prisoners who are facing trial under Prevention of Corruption Act (PCAct) / PMLA,MCOCA ; and
- (f) Cases investigated by CBI/ED/NIA/Special Cell of Delhi Police, Crime Branch, SFIO, Terror related Cases, Riot cases, cases under Anti-National Activities and Unlawful Activities (Prevention) Act etc.

8. Apart from the above six categories, Committee resolved to exclude those UTPs who after having availed the benefit of the criteria adopted in the earlier meetings, had committed fresh crimes while on interim bail. Thus, following seventh and eighth category is also included in the exclusion clause.

- (vii) Those Under Trial Prisoners who are now in custody for an offence committed by him during the period of interim bail granted to

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him on the basis of criteria adopted by High Powered Committee in its earlier meetings;

(viii) Those Under Trial Prisoners who were granted interim bail on the basis of criteria adopted by High Powered Committee in its earlier meetings but failed to surrender in terms of the surrender order and are now in custody, only on execution of non-bailable warrant against him / them.

9. A perusal of the minutes reveal that the accused, in order to be entitled to grant interim bail, ought not to be involved in any other case which prescribes a punishment of a period of more than 7 years. However, a perusal of the reply of IO reveals that the accused has been involved in other cases, punishable for more than 7 years. Under these circumstances, the application is not maintainable, hence the same is hereby dismissed.

10. Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

17.05.2021

Bail Application No. 1277/21  
CC No. 09/21  
P.S. HNKM (RPF)  
U/s 3 R.P. (UP) Act  
State Vs. Mohd. Dilshad & Ors.

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Pradeep Chaudhary, Ld. Counsel for applicant through VC.

IO / ASI Mahesh Kumar Meena through VC.

Ld. Addl. PP for State has informed that in order to argue the bail application, notice ought to be sent to Spl. PP (RPF).

Accordingly, notice be sent to Spl. PP (RPF) through IO for NDOH.

Put up for arguments on 19.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

17.05.2021

FIR No. 456/15  
P.S. Nabi Karim  
U/s 302/34/120B IPC  
State Vs. Shahbuddin

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Anil Kumar Kamboj, Ld. LAC for applicant through VC.

At request be put up before the court concerned on 01.06.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

17.05.2021

FIR No. 10/16  
P.S. Rajender Nagar  
U/s 302/396/412 IPC  
State Vs. Sanjay Kumar

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Anil Kumar Kamboj, Ld. LAC for applicant through VC.

At request be put up before the court concerned on 01.06.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

CNR No. DLCT01-003801-2015  
FIR No. 134/15  
P.S. Lahori Gate  
State Vs. Tahir Hussain & Ors.

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Amjad Khan, Ld. Counsel for applicants Tahir Hussain and Rizwan Khan through VC.

IO is not present.

Issue fresh notice to the IO for NDOH through SHO concerned.

Put up on 24.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**



17.05.2021

SC No. 75/21  
FIR No. 106/12  
P.S. Kamla Market  
State Vs. Ashish Kumar Bahuguna

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.  
IO / Inspector Jagdeep Malik through VC.

Reply perused. Report received from the Jail Superintendent has also been perused. The report dated 11.05.2021 filed by the Dy. Superintendent, Central Jail No. 4, Tihar was placed on record on the last date of hearing i.e. 13.05.2021 before Ld. ASJ-05, Central District. After perusal of the said report Ld. Court had directed as thus:

*“In terms of the H.P.C. guidelines dated 04.05.2021 and 11.05.2021, the concerned Jail Superintendent is directed to file appropriate / detailed report regarding jail conduct report of the accused, period of custody of accused and timely surrender of the accused after the expiry of the interim bail period, on the next date of hearing.”*

Accordingly, issue fresh notice to Jail Superintendent to file detailed report regarding jail conduct, period of custody and timely surrender of the accused after the expiry of the interim bail period on NDOH.

Put up on 20.05.2021.

Order be uploaded on the website.

(ARUL VARMA)  
ASJ/Vacation Judge/Special Judge,  
Electricity Court No. 02, Central,  
Tis Hazari / Delhi / 17.05.2021

17.05.2021

FIR No. 319/20  
P.S. Nabi Karim  
U/s 302/34 IPC  
State Vs. Vishal

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Gajraj Singh, Ld. Counsel for applicant through VC.

IO / Inspector Tej Dutt Gaur through VC.

Ld. Counsel for accused has moved an application seeking interim bail on behalf of accused. Ld. Counsel submits that father of the accused is aged 60 years and has to get medically treated and has to get angiography done. Ld. Counsel further states that apart from the bed ridden father no other male member is present in the family. Thus, Ld. Counsel has sought interim bail for a period of one month. Per contra Ld. Addl. PP and the IO have opposed the application. The IO has submitted that the accused, if granted bail may threaten the public witnesses as said witnesses belong to the same locality.

Submissions heard.

A perusal of the record reveals that no imminent medical exigency has been demonstrated by the applicant / accused. Further there are other family members namely mother and the sister of the accused who are present in the house and presumably have been taking care of the father of the accused whilst the accused is in custody.

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Under these circumstances no ground for interim bail is made out, the application is hereby dismissed.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

17.05.2021

FIR No. 37/20  
P.S. Burari  
U/s 304-B/498-A/406/34 IPC  
State Vs. Abhishek

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Rajesh Anand, Ld. Counsel for applicant through VC.

IO / Inspector Ashok Kumar is present through VC

Sh. Vikram Dua, Ld. Counsel for the complainant through VC.

1. Vide this Order, I shall dispose off the Interim Bail application filed on behalf of the accused as per criteria setout by High Powered Committee.

2. Arguments heard on the application moved by Ld. Counsel for accused for grant of interim bail for a period of 90 days. The same has been vehemently opposed by Ld. Counsel for complainant. Ld. Counsel for complainant has contended that vide minutes dated 18.05.2020, it had been clarified by the HPC that no prisoner can claim release as a matter of right. Ld. Counsel for complainant has submitted that there is difference between UTP and remand prisoners and thus the accused ought not to be grant bail. However, this contention is bereft of any legal justification. Ld. Counsel for complainant had further contended that the default bail application, which was dismissed by successive trial courts, has been pending before the Hon'ble High Court of Delhi and the next date of hearing there at is 24.05.2021 and

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thus interim bail ought not to be granted. However, this contention too cannot be countenanced, as there has been no stay / order preventing the court to adjudicate upon the interim bail application moved under HPC guidelines. Further this court concurs with the submissions of Ld. Counsel for accused that the TCR is not required to adjudicate the present bail application in as much as the report by the Superintendent, Central Jail has already been placed on record qua the total period of custody of the accused and qua his conduct. As per the report of the Jail Superintendent, accused has been in custody for a period of one year three months and 25 days and his conduct inside the jail has been satisfactory.

3. Before adjudicating upon the bail application, it would be pertinent to make a reference to Suo Motu Petition (Civil) No. 1/2020 dated 23.03.2020 titled ***In Re: Contagion of COVID -19***, wherein, in order to decongest prisons, the Hon'ble SC ordained the constitution of High Powered Committees in each State.

4. It is further apposite to mention that on 23.03.2020 itself, in case titled ***Shobha Gupta &Ors. Vs. Union Of India &Ors W.P.(C) No.2945 of 2020*** decided on 23.03.2020 by the Hon'ble High Court of Delhi, it was decided that Prisoners can be released on "interim bail", The criteria adopted were:-

- a. Under trial prisoner is the first time offender;
  - b. Under trial prisoner has been arrested or is facing trial for offence punishable upto 7 years;
  - c. Case is triable by Magistrate and
  - d. Under trial prisoner is in custody for last 3 months or more;
  - e. Under Trial Prisoner undergoing Civil imprisonment
5. The High Powered Committee (HPC), in terms of the mandate of the Hon'ble SC, issued a slew of directions, contained in Minutes Of Meetings held on various dates.

*Contd.....*

6. Vide Minutes of Meeting dated **04.05.2021**, the HPC identified class / category of persons who may be released on interim bail for a period of 90 days, for decongestion of jails, to inmates fulfilling the following criteria:-

- (i) **Inmates** undergoing **Civil Imprisonment**;
- (ii) **Under trial prisoners (UTPs)** who are facing trial in a case which prescribes a maximum sentence of **7 years** or less wherein he / she is in custody for a period of **15 days or more**;
- (iii) **Under trial prisoners (UTPs) / Remand Prisoners** (with respect to whom, charge sheets are yet to be filed), who are in custody for **15 days or more**, facing trial in a case which prescribes a maximum sentence of **7 years or less**;
- (iv) Under trial prisoners (UTPs), who are **senior citizens more than 60 years of age** and are in custody for **three months or more**, facing trial in a case which prescribes a maximum sentence of **10 years or less**;
- (v) Under trial prisoners (UTPs), who are **less than 60 years of age** and are in custody for **six months or more**, facing trial in case which prescribes a maximum sentence of **10 years or less**; subject to the condition that he should not be involved in any other case which prescribes punishment of more than 7 years;
- (vi) Under trial prisoners (UTPs), who are suffering from **HIV, Cancer, Chronic Kidney Dysfunction (UTPs requiring Dialysis), Hepatitis B or C, Asthma and TB** and are in custody, facing trial in a case which prescribes a maximum sentence of **10 years or less** and are not involved in multiple cases;

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(vii) Under trial prisoners (UTPs) who are suffering from **HIV, Cancer, Chronic Kidney Dysfunction (UTPs requiring Dialysis), Hepatitis B or C, Asthma and TB** and are in custody for a period of **three months or more** and facing trial in a case which prescribes punishment of 10 years **upto life imprisonment** and are not involved in multiple cases.

(viii) Under trial prisoners (UTPs) facing trial for offence **under Section 394 IPC** and are **in jail for more than six months** with no involvement in **any other case**;

(ix) Under trial prisoners (UTPs) facing trial in a case **under Section 307 IPC and are in jail for more than six months**; *subject to the condition that he should not be involved in any other case which prescribes punishment of more than 7 years*;

(x) Under trial prisoners (UTPs) (*who are related as spouse of the deceased*) facing trial for a case under Section 304B IPC and are in jail for **more than one year** with **no involvement in any other case**;

(xi) Under trial prisoners (UTPs) (*who are related as father-in-law, mother-in-law, brothers-in-law, sisters-in-law of the deceased*) facing trial for offence under **Section 304B IPC** and are in jail for **more than six months with no involvement in any other case**;

7. Vide the above minutes, it was also decided that the following categories of inmates, even if falling in the above criteria, should not be considered:-

(a) All inmates who are undergoing trial for intermediary/ large quantity recovery under NDPS Act ;

*Contd.....*

(b) Those under trial prisoners who are facing trial under Section 4 & 6 of POCSO Act;

(c) Those under trial prisoners who are facing trial for offences under section 376, 376A, 376B, 376C, 376D and 376E and Acid Attack;

(d) Those UTPs who are foreign nationals ;

(e) And those under trial prisoners who are facing trial under Prevention of Corruption Act (PCAct) / PMLA,MCOCA ; and

(f) Cases investigated by CBI/ED/NIA/Special Cell of Delhi Police, Crime Branch, SFIO, Terror related Cases, Riot cases, cases under Anti-National Activities and Unlawful Activities (Prevention) Act etc.

8. Apart from the above six categories, Committee resolved to exclude those UTPs who after having availed the benefit of the criteria adopted in the earlier meetings, had committed fresh crimes while on interim bail. Thus, following seventh and eighth category is also included in the exclusion clause.

(vii) Those Under Trial Prisoners who are now in custody for an offence committed by him during the period of interim bail granted to him on the basis of criteria adopted by High Powered Committee in its earlier meetings;

(viii) Those Under Trial Prisoners who were granted interim bail on the basis of criteria adopted by High Powered Committee in its earlier meetings but failed to surrender in terms of the surrender order and are now in custody, only on execution of non-bailable warrant against him / them.

*Contd.....*



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9. Since the accused fulfils the criteria laid down above, he is hereby granted interim bail of 90 days and released on bail on personal bond for the sum of Rs. 20,000/- to the satisfaction of the Jail Superintendent.

10. Copy of this order be sent to concerned Jail Superintendent for necessary action via official email ID. The order be also uploaded on the District Courts website forthwith.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

Bail Application No. 1060/21  
FIR No. 94/21  
P.S. Subzi Mandi  
U/s 420/411/34 IPC  
State Vs. Mohd. Raju

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Nitish Yadav, Ld. Counsel for applicant through VC.

Ld. Counsel for accused seeks permission to withdraw the present bail application. Permitted.

Accordingly, the present bail application stands dismissed as withdrawn.

Order be uploaded on the website.

(ARUL VARMA)  
ASJ/Vacation Judge/Special Judge,  
Electricity Court No. 02, Central,  
Tis Hazari / Delhi / 17.05.2021

17.05.2021

Bail Application No. 1229/21  
FIR No. 112/21  
P.S. Darya Ganj  
U/s 356/379/34 IPC  
State Vs. Amjad Ali

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

**Today more than 80 matters are listed before this Court.**

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

None for the accused.

Re-list for orders on 31.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

SC No. 85/2020  
FIR No. 176/2019  
P.S. Civil Lines  
State Vs. Amar Pal

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. Amjad Khan, Ld. Counsel for applicant through VC.

Report has been received from the Jail Superintendent regarding the medical condition of the accused. Let copy of the same be supplied to Ld. Counsel for accused. Further reply to the bail application has also been placed on record. Let copy of the same be supplied to Ld. Counsel for accused.

Put up on 21.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

FIR No. 181/2018  
P.S. Sadar Bazar  
U/s 302/392/394/364/120B/34 IPC  
Brij Mohan Vs. State

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Ms. Sushma Sharma, Ld. Counsel for applicant through VC.

IO / through VC

On the previous date of hearing IO was directed to file death verification report of the father of the applicant / accused alongwith his previous involvement.

Issue fresh notice to the IO for the same for NDOH.

Further at this juncture Ld. Counsel for accused has submitted that vide para-4 of her application she has also sought grant of interim bail to the accused under HPC guidelines.

Under these circumstances, issue notice to the Jail Superintendent to file complete details of the accused viz nominal roll and period of custody on NDOH.

Put up on 21.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

FIR No. 98/21  
P.S. DBG Road  
State Vs. Himanshu

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

None for the accused.

Reply has been submitted by IO/SI Priyank Rana according to which accused has already been granted bail.

Accordingly, the present application is hereby dismissed.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

Bail Application No. 1270/21  
FIR No. 134/21  
P.S. DBG Road  
U/s 498A/376/506 IPC  
State Vs. Rahul

17.05.2021

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. J.P. Srivastava, Ld. Counsel for applicant through VC.

Ms. Laxmi Raina, Ld. Counsel for DCW.

Complainant has also joined through VC.

IO / SI Priya Gautam through VC.

Copy of the reply filed by IO be supplied to the Ld. Counsel for accused.

At request re-list for further arguments on 22.05.2021.

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**

17.05.2021

FIR No.  
P.S.  
U/s IPC  
State Vs.

Vide order No. 765/30457-537/S.V./DHJS/Gaz./2021 dated 15.05.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the police station and investigating agencies of Central District during summer vacation i.e. 17.05.2021 & 18.05.2021 through Video Conferencing Mode.

Present: Sh. K.P. Singh, Ld. Addl. PP for the State through VC.

Sh. , Ld. Counsel for applicant through VC.

IO / through VC

Order be uploaded on the website.

**(ARUL VARMA)**  
**ASJ/Vacation Judge/Special Judge,**  
**Electricity Court No. 02, Central,**  
**Tis Hazari / Delhi / 17.05.2021**